GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:273 ANSWERED ON:23.02.2011 RAMPANT CORRUPTION Panda Shri Baijayant

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) has voiced concern over inaction of Government Departments in cases of graft complaints;
- (b) if so, the details thereof;
- (c) whether in their report for 2009, CVC has raised a graft alarm showing worrying signs on the rampant corruption in India;
- (d) if so, whether the CVC has slammed various Government Departments/organizations over diluting punishment in such graft cases;
- (e) if so, the details thereof;
- (f) whether the Government has developed some action plan to lay down certain time-limit within which all such cases would be disposed of and action taken against the corrupt officials; and
- (g) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) to (c): The Commission is an advisory body and tenders its advice on references received from Ministries/Departments/Organizations against officials under its jurisdiction. The Commission issues necessary guidelines relating to superintendence over vigilance administration in Ministries/Departments /organizations from time to time. Over the period, Commission has observed delays on the part of organizations concerned on submission of investigation reports to the Commission. The Commission has prescribed a period of three months for completing investigation into a complaint. However, in some cases, investigation reports were still pending over the prescribed time limits. Name of such organizations has been reported in the CVC's Annual Report 2009.
- (d) & (e): The Commission has informed that in a majority of cases, where the officials involved are covered under its advisory jurisdiction, the authorities concerned have accepted the Commission's advice and acted in accordance with them. The cases where Departments have not agreed with the Commission's advice are reported in its Annual Report.
- (f) & (g): The Government has devised Annual Action Plan to monitor anti corruption and vigilance activities of various Ministries/Departments. To speed up the vigilance and disciplinary enquires, Government had set up a Committee of Experts under Shri P.C. Hota. The recommendations of the Committee are under consideration of the Government.